

that rank by the Union Public Service Commission and once selected, provide him a minimum tenure of at least two years irrespective of his date of superannuation.

- (iii) Prescribe minimum tenure of two years to the police officers on operational duties.
- (iv) Separate investigating police from law and order police, starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.
- (v) Set up a Police Establishment Board at the State level for *inter alia* deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police, and
- (vi) Constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers.
- (vii) The Supreme Court also directed the Central Government to set up a National Security Commission at the Union Level to prepare a panel for being placed before the appropriate Appointing Authority, for selection and placement of Chiefs of the Central Police Organisations (CPOs), who should also be given a minimum tenure of two years, with additional mandate to review from time to time measures to upgrade the effectiveness of these forces, improve the service conditions of its personnel, ensure that there is proper coordination between them and that the forces are generally utilized for the purposes they were raised and make recommendations in that behalf.

Release of funds under MPF to Karnataka

3116. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of schemes/programmes being undertaken under Modernization of Police Forces scheme;
- (b) whether Government of Karnataka has submitted State Action Plan under the above scheme for 2016-17 with an estimated cost of ₹ 60 crores;
- (c) if so, what are the reasons that inspite of sanctioning ₹ 35.5 crores, not even a single penny has been released by the Ministry this year;
- (d) the reasons behind this and by when Ministry is going to release its share; and

(e) how much Karnataka State asked for in 2014-15 against the release of ₹ 103 crores and in 2015-16 against the release of ₹ 39 crores?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) "Police" is a State subject as per Seventh Schedule of the Constitution of India. Thus, the primary responsibility lies with the State Governments. However, Ministry of Home Affairs provides funds under the Modernisation of Police Force (MPF) Scheme to augment the efforts of the State Governments. The focus of the scheme is to strengthen the police infrastructure. Major items covered under the scheme are mobility, weapons, equipment, training infrastructure, computerization and forensic science.

(b) State Action Plan submitted by the State Government of Karnataka, for the year 2016-17, with an estimated cost of ₹ 59.30 crore having allocation of ₹ 35.58 crore as Central share, has been approved by the Ministry of Home Affairs.

(c) and (d) During the current financial year, *i.e.*, 2016-17, no fund has been released as requisite Utilization Certificates (UCs) in respect of funds released upto the year 2014-15 have not been furnished by the State Government of Karnataka. Current pending UCs are ₹ 25.94 crores (Plan) and ₹ 22.90 crores (Non Plan) under the MPF Scheme.

(e) Under the MPF Scheme, the following were the funds allocated and released in respect of State Government of Karnataka:

(₹ in crores)		
Years	Allocation	Release
2014-15	94.03	62.92
2015-16	39.45	39.45
Under MCP for Bengaluru	48.30	40.73

Improvement in working condition of police force

3117. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether policing in the country needs major reforms as one of the major reasons for poor policing in the country is 24x7 duty by the police personnel with almost no weekly off for majority of them and it is impossible for the States with limited resources to drastically increase the strength of police force to solve this problem;

(b) what steps are being taken by Government to ensure improvement in working condition especially working hours of police personnel; and